

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 9
(IB)-486(PB)/2018

IN THE MATTER OF:

Usha Devi Applicant/petitioner
Vs.
Praveer Construction Pvt. Ltd. Respondent

Under Section 7 of (IBC)

Order delivered on 02.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant: Mr. Rakesh Kumar, Ms. Preeti Kashyap, Ms. Chetna Bisht, Advs. for RP Mr. Ashish Khattar

ORDER

CA-603(PB)/2019:-

Notice of the application be issued to non-applicant-respondents No. 1 to 14 for 25.04.2019.

Process dasti as well as other processes.

List on 25.04.2019.

CA-1315(PB)/2018:-

On 04.02.2019, Mr. Sudhir Khurana, ex.-director of the Corporate Debtor has appeared in person and accepts notice on his own behalf as well as on behalf of Ms. Menka Khurana. He also undertake to file reply to the application, however neither he is present nor any reply has been filed.



Letailable warrants be issued in respect of the ex.-directors namely Mr. Sudhir Khurana and Ms. Menka Khurana to be executed by the DCP, concerned with the conditions that bail bonds be furnished to the satisfaction of the Arresting Officer with two sureties in the sum of Rs. 20,000/- each. The DCP is requested to execute the warrants by deputing a competent officer.

A copy of this order be sent to DCP, concerned by the Registrar at the earliest.

To come up for further consideration on 25.04.2019.

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(M. M. KUMAR)
PRESIDENT

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(S. K. MOHAPATRA)
MEMBER (TECHNICAL)